

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-290/ND/2017

In the matter of :

Neel Kamal

....PETITIONER

Vs.

ABW Infrastructure Limited

.... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 15.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Mayank Goel, Advocate

For the Respondent/Corporate Debtor : Mr. Sermon Rawat, Advocate

For the Intervener

:

ORDER

Learned Counsel for the petitioner as well as for the Corporate Debtor are present. In view of the decision passed by the Hon'ble NCLAT in M/s. Unigreen Global Pvt. Limited, issue in relation to the winding up Petition pending before the Hon'ble High Court of Delhi and the Petition before the IBC Code, 2016 before this Tribunal has been settled.

Taking into consideration the said Judgment, this Tribunal proceeds with hearing of the the above Petition. In the circumstances, Ld. Counsel for the Corporate Debtor seeks some time to file its reply. For the said purpose, a week's time is granted to the Corporate Debtor to file reply with an advance copy to be made available to the Petitioner and the Petitioner to file rejoinder, if any, within a period of one week.

List on 06.2.2018.

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(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit